

Central Administrative Tribunal Principal Bench

C.P. No. 449/2019 in O.A. No. 2588/2019

This the 6th day of December, 2019

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J) Hon'ble Mr. Pradeep Kumar, Member (A)

Shri Raghuraj (aged about 46 years) Group 'C' S/o Sh. Kanwar Pal Tech-1/TL, under SSE/TL/NDLS Northern Railway R/o House No. B-488, Gali No. 6, Sonia Vihar, Delhi-110094 Mob No.9968239897

... Petitioner

(By Advocate: Sh. Ranbir Singh Sandhu)

VERSUS

- 1. Sh. T.P. Singh
 General Manager,
 Northern Railway,
 Baroda House, New Delhi
- 2. Sh. J.C. Jain
 Divisional Railway Manager,
 Northern Railway,
 Panchkuia Road,
 New Delhi.

... Respondents

(By Advocate: Sh. A.K. Srivastava for Sh. Kripa Shankar Prasad)

ORDER (Oral)



Hon'ble Mr. Pradeep Kumar, Member (A):

- Sh. Ranbir Singh Sandhu, learned counsel appeared on behalf of the applicant. Sh. A.K. Srivastava appeared as proxy to Sh. Kripa Shankar Prasad, learned counsel for the respondents.
- 2. The Tribunal had passed certain directions in OA No. 2588/2019 on 30.08.2019, which reads as follows:-
 - "2. At this stage, we direct the respondents to decide the representation dated 02.08.2019 preferred by the applicant within a period of two months from the date of receipt of a certified copy of this order. Till then, taking into consideration that the applicant is a group 'C' employee, the respondents are restrained from making any further recovery. There shall be no order as to costs."
- 3. In compliance, the respondents have passed a speaking order on 14.11.2019. However, the applicant pleads that the second part of the Tribunal's order regarding not to make any recovery till representation was decided, has not been complied by the respondents.
- 4. The matter has been seen. It is noted that the applicant, herein, had filed the OA No. 4494/2018 earlier, wherein certain orders were passed by the Tribunal. In compliance to the same, one speaking order was already passed on 17.07.2019 and this was



issued to the applicant. This speaking order pertained to the recoveries which were referred in CAT order vide para 2 above.

The second speaking order dated 14.11.2019 (Annexure-CP-1) was passed referring to the speaking order which was already passed on 17.07.2019 [Annexure CP-1(Colly)]. Hence, this second part of the CAT order already stood complied with.

5. In view of the above, the applicant's plea of non-compliance of the Tribunal's directions dated 30.08.2019 in OA No. 2588/2019, is not accepted. There is no case of contempt.

Accordingly, CP stands closed. Notices are discharged.

(Pradeep Kumar) Member (A) (Justice Vijay Lakshmi) Member (J)

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